

National Company Law Tribunal

6th Floor, Block-3,
CGO Complex, Lodhi Road
New Delhi-110003
Dated: 22.3.2020

NOTICE

1. In view of the lockdown announced by several state governments and Central Govt notifying affected districts due to COVID19, it has been decided that:-

(i) All NCLT benches shall remain closed from 23.3.2020 to 31.3.2020 for the purpose of judicial work, as to unavoidable urgent matters, on application by the aggrieved, through email to the registry NCLT Chennai after service of notice to the other side, Hon'ble Acting President sitting singly at Chennai will examine and pass necessary orders on Wednesday and Friday

(ii) Parties/counsels will not be provided making oral submissions. The NCLT discourages persons arriving to NCLT Chennai. Application shall be verified by the respective counsel through affidavit by mentioning their bar enrollment number, above process should not be abused. The application/communication shall be sent to Registrar NCLT Chennai email from email of respective counsel.

(iii) As financial year is at closure therefore for administrative work Skeletal staff may attend the office as per decision of HOD of respective bench whenever required. Other staff will work from home and remain available on mobile phone.

(iv) As regard to the IBC-2016 matters extension of time, approval of resolution plan and liquidation will not be construed as urgent matters. These matters will be taken up as soon as regular benches start functioning, until such time such application not to be filed.

2. This issues with approval of Hon'ble Acting President, NCLT.

(Shiv Ram Bairwa)
Registrar

Copy to:

1. The All Hon'ble Members, NCLT ,
2. All Deputy Registrar/ Assistant Registrar, NCLT Benches.
3. Notice Board/Website